

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION No. 1883

TO BE ANSWERED ON THURSDAY, THE 17TH MARCH, 2022.

Status of Uniform Civil Code

1883. Shri Y.S. Chowdary:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the present status of Uniform Civil Code (UCC);
- (b) whether Government is awaiting law panel report and other reports on UCC, if so, the details thereof and by when it will be received; and
- (c) whether different laws are posing an affront to unity, if so, the details thereof along with other studies done in this regard and views of States taken into consideration?

A N S W E R

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

- (a) to (c) The Government had requested the 21st Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendations thereon. The Commission, after detailed research and number of consultations, had uploaded a consultation paper titled “Reform of Family Law” on its website for wider discussions.

Further, the term of the 21st Law Commission ended on 31.08.2018 and the 22nd Law Commission has been constituted. In view of the nature of the subject matter, it may not be possible to lay down any rigid time frame in the matter.
